

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 577
TO BE ANSWERED ON THE 3RD FEBRUARY, 2026

FARMERS DEMANDS

577. SHRI SURESH KUMAR SHETKAR:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government, in view of, the kisan wing warning of nationwide resistance larger than the 2020-21 farmers' movement is proceeding in a confrontational manner instead of transparent dialogue, if so, the details thereof and if not, the reasons therefor;
- (b) the response of the Government to the resolution demanding the immediate release of activist Sonam Wangchuk and others who have been incarcerated for over five years without trial, if so, the details thereof and if not, the reasons therefor;
- (c) the Government has ignored repeated demands for repeal or review of the Unlawful Activities (Prevention) Act, despite widespread allegations of misuse against activists, farmers and dissenters, if so, the details thereof and if not, the reasons therefor; and
- (d) how does the Government respond to allegations that national policy decisions, including trade agreements, are being shaped under pressure from US imperial interests & corporate lobbies rather than Indian farmers, if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण राज्य मंत्री (SHRI RAMNATH THAKUR)

(a): Issues relating to farmers are addressed proactively, expeditiously and amicably by the Government to ensure their socio-economic well-being. After the repeal of the three Farm Laws in 2021, the Government held seven rounds of discussions in two phases with Samyukta Kisan Morcha (SKM) and Kisan Mazdoor Morcha (KMM) at the level of Union Agriculture & Farmers Welfare Minister. First discussion was held on 8th February, 2024. Subsequently, discussions were held on 12th, 15th, 18th February 2024, 14th, 22nd February, 2025 & 19th March, 2025. Through sustained dialogue, most of the issues raised by the farmers' organisations have been resolved.

(b) & (c): As per the Seventh Schedule of the Constitution, 'Police' and 'Public Order' are State subjects and, therefore, the primary responsibility to prevent, detect, register and investigation crime including those under the Unlawful Activities (Prevention) Act, 1967 (UAPA) and prosecute the criminals, primarily lies with the State Governments and Union Territory Administrations.

(d): Government is committed to the socio-economic development of farmers and protection of their interests. All national policies, including continued higher subsidy on fertilizers, record procurement at Minimum Support Prices (MSP), direct income support of ₹6,000 per year to farmers under DBT etc. are formulated solely in the interest of farmers and agriculture, without any external influence. Government enters into trade negotiations only after carefully safeguarding the interests of Indian farmers and adequate safeguards for farmers are provided in the Trade Agreements.
